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SLP(Crl.)No. 1519 OF 2003  
ITEM No.47

Court No. 7

SECTION IIA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 1519/2003

(From the judgement and order dated 25/09/2002 in CRLR 385/88  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF PUNJAB

Petitioner (s)

VERSUS

GURDEV SINGH

Respondent (s)

( With Office Report )

Date : 01/09/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA  
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s) Ms. Naresh Bakshi, Adv.  
Mr. Bimal Roy Jad, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following  
O R D E R

Issue fresh notice. Dasti service, in addition, is permitted.

KALYANI  
(JANKI BHATIA)  
COURT MASTER